

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 553 of 2011

(Arising out of Order-in-Original No. 38/2010 dated 26/11/2010 passed
by the Commissioner of Central Excise, Bangalore-III.)

M/s. Reliance Enterprises

R.No.23, 3rd Floor,
Mahendra Mansion,
8 Malharrao Wadi,
Dadiseth Agiary Lane,
Mumbai 400 002

Appellant(s)

VERSUS

**The Commissioner of Central Excise,
Bangalore-III Commissionerate,**

Central Revenues Building,
Queens Road,
Bangalore - 560001
Karnataka

Respondent(s)

Appearance:

Mr. K.S. Ramesh, Advocate
For Swamy Associates,
G-8, Fortuna Icon Apartments,
Jodidhar Aswathappa Farm,
Behind Nagarjuna, Sahakar Nagar,
Bangalore - 560092
Karnataka

For the Appellant

Mrs. C.V. Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20747 / 2020

Date of Hearing: 20/10/2020

Date of Decision: 20/10/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **20/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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